

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 262 of 2013

Dated : 20th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Jindal Power Ltd. & Anr.

..... Appellant(s)

Versus

Chhattisgarh State Electricity
Regulatory Commission & Anr.

..... Respondent(s)

Counsel for the Appellant(s) : Proxy counsel for
Mr. M.G. Ramachandran
Counsel for the Respondent(s): : Mr. C.K. Rai for R.1
Ms. Suparna Srivastava for R.2

ORDER

Admit. Issue notice. Mr. C.K. Rai takes notice on behalf of Respondent No.1 and Ms. Suparna Srivastava takes notice on behalf of Respondent No.2 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 12.12.2013 after serving copy on the other side.

Post the matter on **13.12.2013.**

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson